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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00925/2018**

**Tuesday, this the 4<sup>th</sup> day of December, 2018**

**CORAM:**

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER  
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Usha P.  
D/o P.Madhavan (L),  
Aged 51 , 'Palottil House'  
Payyad P.O.,  
Manjeri, Malappuram District-676 122. ....Applicant

**(By Advocate Mr.A.G.Sunil Kumar.)**

**V e r s u s**

1. The Union of India,  
Represented by the Secretary,  
Ministry of Information and Broadcasting,  
New Delhi – 110 001.
2. The Director General,  
All India Radio,  
Akashvani Bhavan,  
Parliament Street,  
New Delhi -110 001.
3. The Additional Director General (SR-II),  
All India Radio, Raj Bhavan Road,  
Bengaluru – 560 001.
4. The Station Director,  
All India Radio, Beach Road,  
Near Cosmopolitan Club,  
Mananchira, Kozhikode-673 302.
5. Mr.D.Pradeep Kumar, the Programme Head,  
All India Radio FM, Manjeri,  
Malappuram-676 122.

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6. The Mahatma Gandhi charitable Society,  
(reg No.159/85),  
T.C.VIII/52, Lakshmi Vihar, Thirumala,  
Trivandrum-695 006,  
represented by its Chairman.
7. The Prasar Bharathi Broadcasting Corporation of India,  
Represented by its Chief Executive Officer,  
New Delhi – 110 001. ...Respondents

**(By Sr.CGSC, Mr.N.Anil Kumar for Respondents1to4 and Advocate, Ms.Girija K.Gopal for Respondent-5 )**

This application having been heard on 29<sup>th</sup> November 2018, the Tribunal on 4<sup>th</sup> December, 2018 delivered the following :

**O R D E R**

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

OA was heard for the first time on 12.11.2018 and was posted for instructions from the side of the respondents. Today when the case was called again, respondents' Counsel pointed out that this OA is not maintainable as the respondents organisation viz., All India Radio, has no direct connection with the applicant in the OA. She had been employed through an agency called Mahatma Gandhi Charitable Society, Trivandrum, Respondent-6, as Data Entry Operator. The impugned order itself is not issued by the official respondents but by Respondent-6. The Agency concerned does not come under the jurisdiction of this Tribunal.

2. Heard the learned Counsel for the applicant also. He was unable to show any direct connection the applicant had with the Respondents-1to4. As admitted by the respondents her services were provided to Respondent-2

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through the agency of a Society and the services were clearly on 'outsourced' mode.

3. Facts being so, we dismiss the OA at the preliminary stage itself as not falling within the jurisdiction of this Tribunal.

**(Dated this the 4th day of December 2018).**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

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**List of Annexures in O.A. No.180/00925/2018**

1. **Annexure A1** – True copy of the complaint submitted by applicant dated 03.06.2017.
2. **Annexure A2** – True copy of the letter submitted by applicant dated 24.07.2017.
3. **Annexure A3** – True copy of the letter submitted by the applicant dated 01.08.2017.
4. **Annexure A4** – True copy of the letter submitted by applicant dated 09.11.2017.
5. **Annexure A5** – True copy of the letter issued by Chairman ICC dated 11.01.2018.
6. **Annexure A6** – True copy of the representation submitted by applicant dated 26.10.2018.
7. **Annexure A7** - True copy of the letter issued by 6<sup>th</sup> respondent dated 27.10.2018.

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